

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.636/92

Date of Order: 29.7.1992.

BETWEEN:

S.Swaminathan

.. Applicant.

A N D

1. The Superintendent of Post Offices,  
Tirupathi Division.

2. The Senior Superintendent of  
Post Offices, Chittoor Division.

3. The Superintendent of Post Offices,  
Narasaraopet Division-522 601.

4. The Director General of Posts,  
New Delhi

.. Respondents.

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Counsel for the Applicant

.. Mr.Krishna Devan

Counsel for the Respondents

.. Mr.N.V.Ramana

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CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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(Order of the Single Member Bench delivered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.) ).

T - C . n f

(16)

This is an application filed under Section 19 of the Administrative Tribunals Act to declare that the applicant is entitled to the Daily Allowance at the admissible rates and the reimbursement of mess and rent charges incurred by the applicant during the period of his training in PTC Mysore from 23.10.1989 to 14.1.1990 and pass such other order or order as may deem fit and proper in the circumstances of the case.

2. The facts giving rise to this OA in brief are as follows:

2. The applicant is working as Postal Assistant in the Head Post Office, Srikalahasti of Tirupathi Division. Formerly the applicant was appointed as Group-D in the Chittoor Division and while working so he was qualified for promotion as Postal Assistant in the examination held in the year 1988. Thereafter the applicant was deputed to undergo "Induction to PA'S Training in the PTC Mysore" as per the orders of the Second respondent dated 19.10.1989. The applicant actually underwent training from 23.10.1989 to 14.1.1990. The respondents have paid only travelling allowance to the applicant for performing journey from his Headquarters to Mysore where he had to undergo the said training. But the respondents have not paid the daily allowance to the applicant. The applicant himself had borne all the expenses at Mysore during the period of his training at Mysore. So, the applicant has filed the present OA for the relief/reliefs as indicated above.

3. Today we have heard Mr. Krishna Devan, Advocate for the applicant and Mr. N.V. Ramana, Standing Counsel for the respondents at the admission stage.

T. C. n

: 4 :

Copy to:-

1. The Superintendent of Post Officer, Tirupathi Division.
2. The Senior Superintendent of Post Offices, Chittor Division.
3. The Superintendent of Post Offices, Narasaraopet Division.
4. The Director General of Posts, New Delhi.
5. One copy to Sri. Krishna Devan, advocate, 2-2-1164/20-B, Tilaknagar, Hyd-44.
6. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
7. One spare copy.

Rsm/-

*sent to post*

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4. In view of the orders dated 19.10.1989 passed by the respondents the applicant had gone to Mysore to undergo training and also completed the said training. While undergoing training naturally towards boarding and lodging charges the applicant would have met with some expenses. For all purposes it has got to be taken that the applicant was "out side the headquarters" on official duty while undergoing the said training. So, as the applicant had been on official duty out side the headquarters it will be fit and proper to direct the respondents to pay the applicant the daily allowances and other charges to which he is entitled to, in accordance with rules.

5. Hence we direct the respondents to reimburse to the applicant the daily allowances and other charges if any for which the applicant is entitled in accordance with rules for the said period of training from 23.10.1989 to 14.1.1990 the applicant had underwent in Mysore. If any payments had already been made the same shall be deducted from out of the amount that is payable in pursuance of this orders of the Tribunal. This order shall be implemented within 3 months from the date of the communication of the same. With the above said directions OA is allowed at the admission stage. The parties shall bear their own costs.

*T. Chandrasekhara Reddy*  
(T. CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated: 29th July, 1992.

(Dictated in the Open Court)

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*Syft*  
Deputy Registrar

Contd....

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O.A. 636/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR. C. J. ROY : MEMBER (J)

Dated: 29/7/1992

ORDER/JUDGMENT

P.A./G.A./M.A. No.

O.A. No.

in  
636/92

T.A. No.

(W.P. No. )

Admitted and interim directions  
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

Central Administrative Tribunal

DESPATCH

11 JUNE 1992

HYDERABAD BENCH